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THE EAST PUNJAB COTTON (STATISTICS) ACT, 1948. East Punjab Act No. XXIII of 1948.

[Received the assent of His Excellency the Governor on the 10th April, 1948, and was first published in the East Punjab Government Gazette (Extraorainary) of April 12, 1943.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1948	XXIII	East Punjab Cotton (Statistics) Act, 1948	Amended in part by the Adaptation of Laws Order, 1950. Amended in part by the Adaptation of Laws (Third Amendment) Order, 1951. Amended in part, Punjab Act No XX of 1952 ² Extended to the territories, which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, by Punjab Act 18 of 1958 ³ . Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent subjects) Order, 1968.

An Act to facilitate the collection of statistics of stocks of Indian raw cotton in the 4[State].

WHEREAS it is expedient to facilitate the collection of statistics of stocks of Indian raw cotton in the 4[State]; it is hereby enacted as follows .-

1. (1) This Act may be called the East Punjab Short title, extent Cotton (Statistics) Act, 1948.

(2) It extends to the whole of ⁵[Union territory of

Chandigarh]. (3) It shall come into force on such date as the [Central Government] may, by notification 7 in the official Gazette, appoint.

¹For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1948, page 277; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume II, 1948, pages 945—47.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary) of 22nd October, 1952, page 1186; for proceedings in the Assembly, see Punjab Legislative Assembly Debates 1952

see Punjab Legislative Assembly Debates, 1952.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extra-ordinary), 1958, page 546 K. Substituted for the word "Province" by the Adaptation of Laws (Third Amendment) Order, 1951.

Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

"Substituted for the words "State Government" by ibid.

"See notification No. 7472-D, dated 13th July, 1948.

and commence-

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Definitions.

- 2. In this Act, unless there is anything repugnant in the subject or context,—
 - (1) 'Cotton' means Indian raw cotton including seed cotton, lint and fly;
 - (2) 'Director' means the Director of Agriculture,

 [Union territory of Chandigarh] and includes
 every officer who for the time being performs
 the duties of that office for the purposes of this
 Act, and is notified accordingly in the official
 Gazette;
 - (3) 'Indian Central Cotton Committee' means the Indian Central Cotton Committee constituted under Indian Cotton (Cess) Act, 1923 (XIV of XIV 1923);
 - (4) 'Owner' means the owner of a cotton ginning factory or a cotton pressing factory and includes the managing agent or other principal officer of such factory;
 - (5) 'prescribed date' means the thirty-first day of August in each year;
 - (6) '6[State]' means the 2[Union territory of Chandigarh];
 - (7) 'trader' means the person carrying on the business of selling or purchasing cotton and includes a broker or a commission agent who makes contracts for the sale or purchase of cotton for others and stocks cotton on their behalf or any one holding stocks of cotton;
 - (8) the expressions 'cotton ginning factory' and 'cotton pressing factory' shall have the meanings, respectively, assigned to them by the Cotton Ginning and Pressing Factories Act, 192 (XII of 1925)

Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Substituted for the words "State of Punjab" by ibid.

^{*}Substituted for the word "Province" by the Adaptation of Laws Order, 1950.

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3. (1) Every trader and every owner shall each year Delivery of yearly prepare and deliver or cause to be prepared and delivered returns of Indian raw cotton. to the Director a return, in the form prescribed by rules made under this Act, of the quantity of cotton of different varieties in his possession on the prescribed date.

- (2) Every such trader or owner shall subscribe declaration of the truth of the return at the foot thereof.
- (3) Every such return shall be delivered or sent by post to the Director within seven days of the prescribed
- 4. The Director or any person authorised by him in Right of access to writing in this behalf shall for the purpose of the collec-record or document. tion of any statistics required under section 3 have access to any relevant record or document in the possession of any trader or owner and may enter at any reasonable time any premises wherein he believes such record or document to be and may ask any question necessary for obtaining any information required for the aforesaid purpose.
- 5. The Director may use the returns furnished under Use of returns resection 3 or the information obtained under section 4 for quired under section such purposes as he may deem fit and may in particular 3 or information under use such returns or information for the purpose of supply- section 4. ing any statistics required by the Indian Central Cotton Committee.
- 6. (1) No individual return made under section 3 Restriction on the and no part of such return and no information obtained publication of returns and information of returns and inform under section 4 shall without the previous consent in writ-tion. ing of the trader or owner, as the case may be, by whom the return or information was furnished or given, or his authorised agent, be published in such manner as would enable any particulars to be identified as referring to a particular cotton ginning factory or a cotton pressing factory or the business of any particular trader.

(2) Except for the purposes of a prosecution under 1860, this Act or under the Indian Penal Code (XLV of 1860), no person not engaged in connection with the collection of statistics required under this Act shall be permitted to see any individual return or information referred to in subsection (1).

Penalties.

1(1) If any person (a) wilfully refuses or without lawful excuse neglects to furnish the return required under section 3, or (b) wilfully furnishes or causes to be furnished shed any such return which he knows to be false, or (c) refuses to answer or wilfully gives a false answer to any question asked in exercise of the powers sec ion 4, or if any person impedes the right of access to any relevant record or document or the right of entry conferred by section 4, he shall for each such offence be punish. able with fine which may extend to rupees five hundred. and in the case of a continuing offence to a further fine which may extend to rupees two hundred for each day after the first during which the offence continues; and in respect of a false return or answer the offence shall be deemed to continue until the true return or answer has been given or made.

Offence by Corporation.

¹[(2) If the person contravening any of the provisions of this Act, is a company or other body corporate, the Secretary, Manager or other principal officer managing the affairs of such company or body, as the case may be, shall be presumed to be guilty of such contravention.]

Penality for im. proper disclosure return.

If any person engaged in connection with the colof information and lection of statistics under this Act wilfully discloses any information or the contents of any return given or made under this Act otherwise than in the execution of his duties under this Act or for the purpose of the prosecution of an offence under this Act or under the Indian Penal Code (XLV of 1860), he shall be punishable with imprisonment XLV for a term which may extend to six months or with fine 1860. which may extend to one thousand rupees or with both imprisonment and fine.

Cognizance of an offence.

9. No prosecution under section 7 shall be instituted except with the previous sanction in writing of the Director and no prosecution under section 8 shall be instituted except with the previous sanction in writing of the ²[Central

¹Section 7 renumbered as sub-section (1) and a new sub-section (2) added by b Act No. XX of 1952, section 2 Punjab Act No. XX of 1952, section 2.

²Substituted for the words "State Government" by the Punjab Reorganisation digarh) (Adaptation of Laws on State and Government" by the Punjab Reorganisation 1968. (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

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- 10. No suit or other legal proceeding shall be insti- Protection for acts tuted against any person in respect of anything which is done under this Act. in good faith done or intended to be done under this Act.
- 11. The ¹[Central Government] may, by general or Exemptions. special order, exempt any trader or class of traders from the operation of this Act.
- 12. (1) The ¹[Central Government] may subject to Power to make the condition of previous publication, make rules for rules.
- (2) Without prejudice to the generality of the foregoing powers, ²rules may be made under this section (a) prescribing the form of the return to be furnished under section 3; and (b) regulating the exercise of the right of access to documents and the right of entry conferred by section 4.

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²For rules, see notification No. 123-Agriculture, dated 8th January, 1949, pubished in East Punjab Gove, nment Gazette, 1949, Part I, pages 44-45.